

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 4
(IB)-275(ND)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. Abhinav Steel & Power Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 20.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Respondent(s):-

Mr. Abhishek Singh, Proxy counsel for RP

Mr. Ashok Kriplani main counsel for RP.

ORDER

IA-1316(PB)/2020

This is an application filed by the RP for extension of CIRP period for 90 days beyond 180 days which has expired on 26.01.2020. Ld. Counsel states that in 5th CoC meeting held on 06.01.2020 the CoC at agenda item No. 7 deliberated the issue of seeking extension of CIRP and the said agenda was approved with 100% voting share of the CoC members and resolution was passed authorizing the RP to file appropriate application. The copy of minutes along with the voting sheet are placed on record. Considering the submissions made and documents placed on record and to explore the possibility of resolution the application is allowed. The extension of 90 days period beyond 180 days i.e. from 26.01.2020 is granted.

Application is disposed of in terms of above order.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)